## CENTRAL ADMINISTRATIVE TRIBUNAL Principal Bench, New Delhi.

O.A. No.11/1989

New Delhi, This the Sh Day of March 1994

# Hen'ble Shri C.J. Rey, Member(J) Hen'ble Shri P.T.Thiruvengadam, Member(A)

Shri Mahesh Kumar Saluja, son of Shri G.D. Saluja, working as Lower Division Clerk in the office of Director (Medical) Delhi, E.S.I. Scheme, Hospital Complex,

Basai Darapur,

NEW DELHI\_110 015 ------- APPLICANT

By Advecate Shri K P Dhore

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Directorate (Medical) Delhi,
E.S.I. Scheme, Hospital Complex,
Basai Darapur,
NEW DELHI-110 015

- 2. Director (Medical) Delhi,
  E.S.I. Scheme,
  E.S.I. Hospital Complex,
  Basai Derapur,
  NEW DELHI-110 015
- 3. Director\_General,
  E.S.I. Corporation,
  Kotla Road,
  NEY DELET-110 002
- 4. Chairman, Standing Committee,
  E.S.I. Corporation,
  Kotla Road,
  NEW DELHI-110 002

cant..2/-

### RESPONDENTS 5 to 30 c/o Director (Med) Felhi

- 1. Shri Anand Kumar Sharma
- 2. Shri Sukhvir Singh
- 3. Shri Rohitash Singh
- 4. Sh. Rajeshwar Minj
- 5. Shri Madan Singh
- 6. Shri Ran Kumar
- 7. Sh. Karan Singh
- 8 Ms. Asha Rani
- 9. Sh. S.C. Upadhyaya
- 10. Sh. Sume ri Ram
- 11. Sh. Damodar Pd. Sharma
- 12. Sh. Rajin er Kumar
- 13. Smt. Suni ta Sachar
- 14. Smt. Mishi Anand
- 15. Sh. Babu Singh
- 16. Sh. Satish Kumar
- 17. Km. Vidhya
- 18. Sh. Sumesh Kumar
- 19. Mukhitar Singh
- 20. Sh. Raghubir Singh
- 21. Sh. Bal Kishan
- 22. Sh. Bal Kishan Bhardwaj
- 23 Sh. Jagdish Singh
- 24 Smt. Sharoa Soni
- 25 Sh. Yog Raj
- 26 Sh. Ashok Kumar Gupta

By Advocate Shri G. R. Nayyar

...Respondents

#### ORDER

#### Hen'ble Shri P.T. Thiruvengadam, Member(A)

- 1. The applicant joined service in March 1975 at Jaipur (Jaipur Region) and had been working as LDC (Lower Division Clerk). He applied for transfer to Delhi some time in 1979 and was transferred to the office of Director (Medical) Delhi, ESI Scheme where he joined on 1.9.1977. The applicant had accepted the terms and conditions relating to transfer of employees from one region to another at his own request. The seniority list was issued vide memorandum dated 20/25 April 1979 bringing out the seniority list of lower division clerks of Director (Medical) ESI Scheme Delhi as on 31.1.1978. In this seniority list the applicant was shown against serial No.167 and was immediately placed above one Shri Anand Prakash Sharma at serial No.168.
- 2. Another senierity list was issued vide memorandum dated 17.42.83 bringing out the senierity of lower division clarks. In the same office as on 30.11.83. In this senierity list the applicant figures at serial No.138 and Shri Anand Prakash Sharma who figured one position.

  Lower to the applicant in the earlier senierity list now figured at serial No.112. It is the case of the applicant that not only shri A. P. Sharma but 25 others who were earlier shown junior to him have now been shown senior to him in the seniority list as on 30.11.83. The applicant in this QA has mentioned that he filed a representation against the seniority list of 20.10.87 to which a reply was given on 13.1.88 (Annexure -2) which reads as under:-

"Reference his representation dated 20.10.87 on the subject noted above addressed to Director General, ESI Corporation, Kotla Road, New Delhi. Shri Mahesh Kumar Saāuja, LDC is informed that his aforesaid representation has been throughly examined at Hars effice, but the decision remains same as already communication to him vide this effice Memo. of even number dated 31.8.1987 and 12.10.1987.

Shri Saluja, LDC is also informed that since the seniority list was finalised as long back as in 1983, there is me justification on his part to send a representation at such a late stage.

- This OA has been filed with the prayer to quash the respondents memorandum DMA-24/14/1-86-Estt.I(M) 329 wated 13.1.1988 and for a direction to the respondents to include the name of the applicant at serial No.112 of the seniority list as on 30.11.1983. The applicant has also prayed for consequential benefits viz a viz. Anand Prakash Sharma.
- 4. During the arguments, the learned counsel for the applicant advanced the following grounds:-
  - (a) The applicant came to know about the revised senierity list only in the year 1987 and hence he could not represent earlier. His representation dated 28.8.87 should be treated as final order.
  - (b) No show cause notice was served on him before the seniority was changed adversely.
  - (c) The learned counsel for the applicant relied on a number of citations. He stressed that show cause notice has to be given before disturbing the seniority.
- preliminary objections regarding limitations. It is contented that the applicant had given a number of representations, the first one on 20.8.87 followed by 5.10.87, 20.10.87 and one more on 22.3.1988. The first representation dated 20.8.87 was disposed of by a memorandum dated 31.8.87 which reads as under:-
  - Reference his representation dated 20.8.87 through IMO Incharge, ESI Dispy. C.C. Colony endersement No. 2(20)/87-CCC-578 dated 20.8.86 on the subject noted above.

Shri Mahesh Kumar Saluja, LDC is informed that his senierity has been fixed in accordance with the instructions and the senierity list issued vide this office memo No.24/15/82-Estt. I dated 17.12.83 is in order."

6. In view of this the final order should be deemed to have been passed on 31.8.87 itself. However, memorandum

issued on 13.1.88 is merely a repredecution of the earlier memorandum of 31.8.87 and does not show any further re-consideration of application of mind. Accordingly as per the respondents the DA which has been filed on 12.12.88 should be deemed to be time barred and should not be entertained.

7. It is also pointed out in the memoradum dated 17.12.83 where the seniority list (revised) was circulated, the following provisions were incorporated:

"The particulars in respect of the employees of his/her unit may please be got checked up and errors/emissions against any of the column may please be intimated to this effice urgently.

Errors/objections, if any, pointed out by the individuals concerned may please be sent to this office within one month of the date of issue of this memorandum i.e. 19.1.1984, the latest, whereafter no representation will be entertained/considered and the seniority list will be treated as final.

The centents of this memorandum may please be brought to the notice of all concerned.

Capy of this memorandum was forwarded for circulation the concerned amongst ethers staff to various sections as per the endersement made in the memorandum. The learned counsel for the respendents argued that the opportunity was available to the applicant to raise his objections if any against the seniority list enclased to the memorandum of 17.12.83. The applicant had kept quiet for almost four years and only for the first time made ≠ representationS in 1987. In mané of these representations as well as in the DA he had raised the issue that he had ceme to know of the seniority list circulated in 1983 for this first time in 1987. Reliance was placed on Supreme court erwers in SLR 1993(66) Page 13 in SB Dogra Vs State of Himachal Pradesh and athers DA 2016/87 decided on 24-9-1992. The relevant portion reads as under: -

If the employee concerned did not file his representation within the period prescribed after the date of the publication of the previsional gradation list, then his representation should have been rejected outfight. It is erroneous to contend that the employee concerned should have waited for filing his representation

of ebjection untill the final gradation list was published. Therefore, the representation filed by the respondent long after the expiry of the time mentioned in the Gazette publishing the previsional gradation list was rejected as belated.

- 8. In view of the Hendble Supreme Court Orders belated representations against provisional gradation list and the provision made in the memorandum of 17.12.1983 calling Contembor for objections if any from the employees of the assumption regarding show cause notice not having been given to the applicant can not be sustained.
- Without prejudice to this, we went tinte the merits of the case. The respondents have filed additional affidavit bringing but the reasons as to how 26 employees who we mer carlier school junier to applicant in the seniority list as on 31.1.78 were shown senior to the applicant in the later senigrity list as on 30.11.83. It has been brought out that the recruitment to the post of lower division clerk is made 75 per cent by direct recuirtment through open competition test(category 1) and 25 per cent through qualifying classed competitive test. confined to Class IV employees (Category II) and seniority accorded with reference to the position of the merit lists grawn on the basis of competitive examinations. The applicant has juined as LDC in Rajesthan and requested for transfer to Delhi which was accepted subject to the condition that the applicant shall rank junior in the seniority list of LDCs to all officals in this scadne top that date on which he joined the new region. applicant jained the Delhi region on 1.9.1977. learned counsel for the respondent mentioned across the bar that all the direct recruits among the 26 candidates who had been shown senior to the applicant in the revised list were selected from the same open competitive test. They are all inter-pulated along with the promotees by applyting the reta-quota principle i.e. after every 3 candidates of categoru 1, one candidate of category II

had to be positioned.c,Cycliply, this distribution of 3 to 1 between direct recruit and premetees had to be centinued and in the process the inter-se seniority among the candidates in each group had to be also maintained. Shri Ashek Kumar Gupta who is new shewn as at Serial Ne.137 in the seniority list in 1983 is a premeted employee who got premeted on 29.5.77 and had to be stationed necessarily above at Serial No.138 i.e. above the applicant who had joined Delhi an transfer on 1.9.77. Some other candidates shown senior to Shri AK Gupta had to be given selace as per the reta-quota principle and the inter-se seniority in the two categories, This had to be maintained irrespective of the actual date of joining of some of the senior candidates being later to the date of joining to Shri AK Gupta. The seniority list in 1983 had to be revised incorporating the reto-queto principles and in the earlier senierity list which was impugned these principles were not followed. However, while revising the seniority list apportunity was given to all the candidates to raise objections if any.

by the learned counsel for the respondents. The applicant was only relying on the condition of inter-regional transfer that as transference in request would rank junior to hose already working on where he joins. We note that the applicant had been placed below Shri AK Gupta in the revised seniority list and it is not disputed that Shri AK Gupta a premoted candidate had been promoted even before the applicant get transferred to Delhi region.

The reasons for some other candidates being shown as senior to Shri AK Gupta in view of the retarquete principles can not be believed in the case of the case of

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g. In the Circumstances, this DA is dismissed on ground of limitation as well as on merits. No costs.

1. J. Tha

(P.T.THIRUVENGADAM)
Member(A)

LCP